

MR. SPEAKER: Not at this stage. We have some other matters on the agenda.

श्री मधु लिमये : इनका टर्म खत्म होने के पहले इनका स्पष्टीकरण हम चाहते हैं।

SHRI S. M. BANERJEE (Kanpur): I want to raise this issue of the mass rape of girls in Ballia...

MR. SPEAKER: Raising something under rule 377 is not a daily phenomenon. I am not bound to do it. If you see the history of it, it was allowed once or twice. But nowadays there is no end to it. So much is happening and everything cannot come here in between the agenda. This has already been raised in the State Assembly.

This matter relates to the State. It was raised there. We read this morning. I have already accepted one by Shri Sezhiyan, I am not allowing others.

SHRI S. M. BANERJEE: Do you want a Harijan girl to be raped like this?

SHRI JYOTIRMOY BOSU: Export of girls to the Middle East for immoral traffic. It is shameful.

SHRI S. M. BANERJEE: This happened in U. P. Shri Sarjoo Pandey comes from Ballia. You asked the Minister to make a statement. This relates to Harijans. It is the duty of the Home Minister.

अध्यक्ष महोदय : आपके जो बात है वह भेज देंगे।

You ask me to decide about the admission of motions here. This is not the proper way. I cannot judge motions while sitting here. Everyday it comes like this asking for one minute, two minutes. It is a daily affair. I am not going to yield. No, no, not at all, if this is going to be a daily practice. Everyday you get up.

SHRI S. M. BANERJEE: I am not doing it every day. Why don't you give me an opportunity? I expect the Chair to react to certain things. You are a human being.

MR. SPEAKER: But I am also the Speaker occupying the Chair. Perhaps you may not be more than me as a human being.

SHRI S. M. BANERJEE: The Speaker speaks the whole day. You do not allow us to speak.

SHRI JYOTIRMOY BOSU: It is a matter for regret that the question cannot be raised by Shri Banerjee.

MR. SPEAKER: I do not want your comment.

13.22 hrs.

MATTER UNDER RULE 377

FAILURE OF GOVERNMENT TO LAY ON THE TABLE APPROPRIATION ACCOUNTS AND AUDIT REPORTS IN RESPECT OF PONDICHERRY

SHRI SEZHIYAN (Kumbakonam): I want to invite the attention of the House to a serious lapse on the part of the Government in not placing on the Table of the House the Audit Reports that have been submitted in respect of certain States and Union Territories under President's rule.

At the present, the State of Gujarat is under President's Rule and this Parliament has been given the powers and the functions of the Assembly there. The same is the case with the Union Territory of Pondicherry. There is also the legislature has been dissolved and the functions have been transferred to Parliament.

On the 25th March I raised the question and you also said that a hint had been given to the Government that the respective Audit Reports in respect of these States under President's rule whether they are suspended under a particular provision or not, should be made available to the House. Your categorical direction has not been fulfilled so far.

In regard to the Pondicherry Assembly, I find that the Appropriation Accounts and the Audit Reports of 1971-72 and 1972-73 have been submitted by the Comptroller and Auditor General

[Shri Sezhiyan]

to the concerned authorities. So far those reports have not been placed on the Table of the House as per the specific provisions of the Government of Union Territories Act. Section 49 of that Act expressly says that it should be placed on the Table of the Legislature. After dissolution of the Legislature, its functions have come to Parliament and they should have been placed on the Table of this House. There is a failure on the part of Government in not doing this.

Incidentally I have raised the question of Gujarat also. For the year 1972-73 the accounts and the Audit Report have already been submitted by the Auditor General, but they have not been placed on the Table so far. These two are very serious lapses against the powers and effective functions of the House. In spite of your directions given on 25th March when I raised the same question in respect of Nagaland, the Government has not taken care to place these Reports on the table of this House. Without these Reports being placed on the Table of the House, we cannot refer them to the Public Accounts Committee, and these audit reports will not be taken into consideration at all. Therefore, I would like to know why these serious lapses were allowed to happen in respect of Pondichery and Gujarat.

MR. SPEAKER: You will reply now or later?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Later on.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I gave notice under rule 377.

MR. SPEAKER: Not now.

SHRI JYOTIRMOY BOSU: I will take half a minute.

MR. SPEAKER: Not even half a minute.

SHRI JYOTIRMOY BOSU: I have not been told that it has not been admitted. I only want half a minute.

MR. SPEAKER: You do it every day. I am not going to allow. I have not called you.

MR. S. M. BANERJEE (Kanpur): raised a point of order

MR. SPEAKER: On what?

SHRI S. M. BANERJEE: On what you have said

In this particular case you were so generous that you asked the Minister whether he wants to reply now or later. In other cases it is simply noted. Whether it is noted or not, even that I do not know.

MR. SPEAKER: It is not a constitutional point.

SHRI S. M. BANERJEE: You asked Mr Pant to make a statement. He has flouted your direction. That is for your information.

SHRI JYOTIRMOY BOSU: These pharmaceutical employees ***

MR. SPEAKER: You cannot speak. Nothing will go on record.

13.28 hrs.
DEMANDS FOR GRANTS, 1975-76—
Contd.

MINISTRY OF COMMERCE—Contd.

SHRI M. SUDARSANAM (Narasaraopet): I should like to offer a few suggestions.

First, our export strategy must clearly recognise that the first pre-requisite of enlarging our exports is to create export surpluses and strengthen the domestic production base with a special eye on items which have larger growth potential. In this exercise, the immediate need is to promote production of items like basmati rice, sugar.

***Not recorded.